[Shri Om MehtaJ

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(ii) Review by Government on the working of the Corporation. [Placed in Library. *See* No. LT-511/71for (i) and (ii)]

THE NINTH ANNUAL REPORT AND ACCOUNTS (i970) OF THE DEPOSIT INSURANCE CORPO-RATION, BOMBAY AND RELATED PAPER

THE DEPUTY MINISTER IN THE MINISTRY OE FINANCED **at aarea** $\dot{\mu} \uparrow 1$ *nft (SHRIMATI SUSHILA ROHAT-GI) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ninth Annual Report and Accounts of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1970, together with the Auditors' Report on the Accounts, under subsection (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-529/71]

I. APPROPRIATION ACCOUNTS OF THE CENTRAL GOVERNMENT (CIVIL), 1969-70 I). REPORT (1969-70) OF THE COMPTROLLER AMD AUDITOR-GENERAL OF INDIA ON THE APPROPRIATION ACCOUNTS OF THE CENTRAL GOVERNMENT (CIVIL)

SHRIMATI SUSHILA ROHATGI : Sir, 1 also beg to lay an the Table a copy each of the following papers (in English and Hindi), under clause (1) of article 151 of the Constitution :—

(i) Appropriation Accounts of the Central Government (Civil), 1969-70. [Placed in Library. *See* No. LT-493/71]

(ii) Report of the Comptroller and Auditoi-General of India on the Appropriation Accounts of the Central Government (Civil), for theyear 1969-70. [Placed in Library. *See* No. LT-491/71]

I. APPROPRIATION ACCOUNTS (1969-70) OF THE CENTRAL GOVERNMENT (DEFENCE SER VICES) AND RELATED PAPER

II. REPORT (1969-70) OF THE COMPTROLLER AND AUDITOR-GENERAL OF INDIA ON THE APPROPRIATION ACCOUNTS OF THE CENTRAL GOVERNMENT (DEFENCE SERVICES)

SHRIMATI SUSHILA ROHATGI : Sir, I also beg to lay on the Table a copy each of the following papers (in Hindi) ;— (i) Appropriation Accounts of the Central Government (Defence Services) for the year 1969-70 and Commercial Appendix thereto. [Placed in Library. *See.* No. LT-492/71]

(ii) Report of the Comptroller and Auditor-General of India on the Appropriation Accounts of the Central Government (Defence Services) for the year 1969-70. [Placed in Library. *See* No. LT-490/71]

REFERENCE TO STOPPAGE OF WATER SUPPLY IN EAST BENGAL DIS-PLACED PERSONS COLONY AT KALKAJI, NEW DELHI

SHRI DWIJENDRALXL SEN GUPTA (West Bengal) : Mr. Chairman, Sir, I want to raise a very important question. The East Bengal Displaced Persons Colony at Kalkaji, New Delhi, is under the Ministry of Rehabilitation and has not yet been handed over to the New Delhi Municipal Committee. Matters like its water supply and sewage disposal are under the control of the C. P. W. D. and were being done so long through the agency of the N. D. M. C.

About 500 families have already constructed their buildings and have settled there. Suddenly, to the great inconvenience of all the residents there, the water supply was stopped from last night following a dispute between the C. P. W. D. and the N.D.M C, or for any other reason, the intake of water to the underground tank at the colony has been stopped or drastically curtailed.

The residents were being made to pay 78 paise per kilo litre as water charge, which is about five times the normal rate. They did not grudge that also, as water is a must for anybody on earth whatever its price. So, there was nothing involved on payment of water bills.

I would like the Rehabilitation Minister and the C.P.W.D. Minister to take notice of the serious situation and see that water supply is immediately restored. It is criminal indeed to stop water supply in this hot summer in Delhi in particular.

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